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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

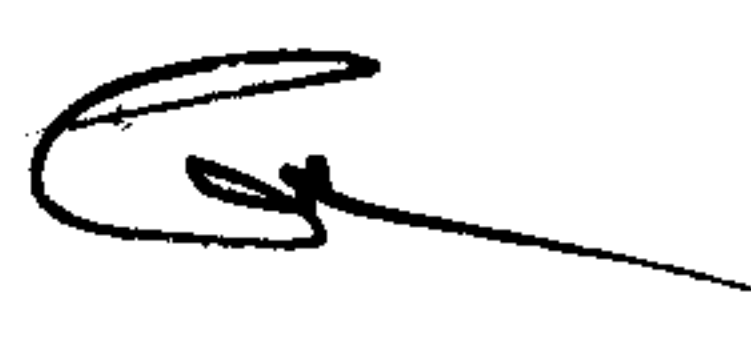
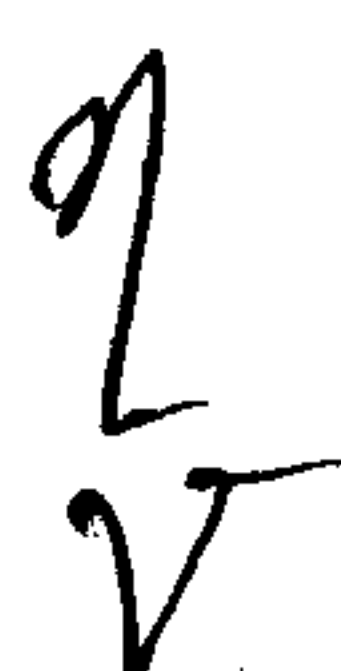
**C.P. (I.B) No. 143/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018**

Name of the Company: Canbank Factors Ltd.  
V/s.  
Accord Industries Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	LALIT M. PATEL	ADV	APPLICANT	
2.	NIPUN SINGHVI VISHAL J. DAVE	Adv	Respondent	

**ORDER**


Learned Advocate Mr. Lalit Patel present for Financial Creditor/Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent.

Learned Counsel appearing for Respondent represented that corporate debtor filed Spl Civil Application no. 22616/2017 and it is coming up for hearing on 22.01.2018 before the Hon'ble High Court of Gujarat.

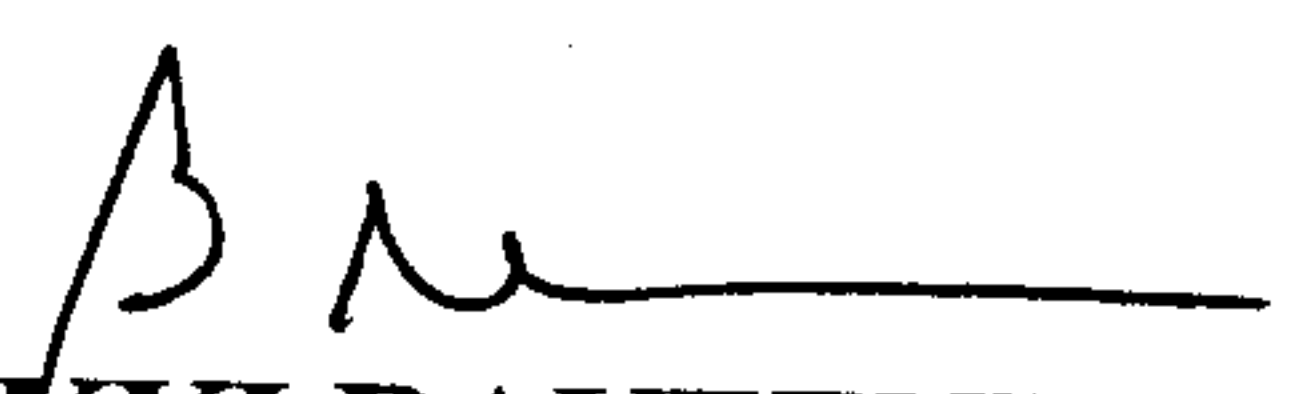
Learned Counsel appearing for Petitioner represented that no interim order has been passed by the Hon'ble High Court of Gujarat.

At request of learned Counsel for Respondent.

List the matter on 23.01.2018 for hearing before admission.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 18th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**